

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 5

CP(IB) No.15/Chd/Hry/2023

Under Section 9 IBC

In the matter of:-

Reliance Industries Ltd. ...petitioner-operational creditor

With

Haryana Petrochemicals Ltd. ...respondent-corporate debtor

Present:

Mr. Vikrant Sharma, proxy counsel for Mr. Manoj Arora, Advocate for the petitioner

The present petition has been filed under Section 9 of the IBC of 2016. It is stated by learned counsel for the petitioner that the copy of the petition has been supplied to the other side. None appeared on the behalf of the respondent-corporate debtor. Let the reply be filed by the respondent within three weeks with copy in advance to the counsel opposite. Rejoinder, thereto, be filed within next two weeks with copy in advance to the counsel opposite. Learned counsel for the petitioner is directed to inform the next date of hearing to the learned counsel for the respondent through email and place the copy of the same on record so that effective proceedings will be taken on the next date of hearing. List on 10.04.2023.

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It is seen that today the petition bearing CP No.66/1997, RT CP No.81D/Chd/Hry/2022 which is listed at Item No.74 in the today's cause list was received by way of transfer from the Hon'ble High Court and in lieu of the said petition the present petition under Section 9 has been filed. Therefore, the CP No.66/1997, RT CP No.81D/Chd/Hry/2022 is disposed of accordingly and registry is directed to tag the said CP No.66/1997 with this present petition for reference purpose.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

January 18, 2023
DS

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Under Section 9 IBC